

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-584(ND)/2018

IN THE MATTER OF:

M/s. Krishna Enterprises

.... Applicant/petitioner

Vs.

M/s. Amrapali Centurian Park Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.05.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR

Hon'ble President

Sh. S. K. MOHAPATRA,

Hon'ble Member (Technical)

For the Applicant/petitioner : Mr. Varun Sharma, Adv.

For the Respondent :

ORDER

In the Amrapali Group of cases, Hon'ble Supreme Court has passed order with the observation that Resolution Professional is not to proceed any further in any of the cases and it is thereafter the Tribunal deferred the hearing till orders from the Supreme Court are received.

List the matter on 11th July, 2018.

Sd/-

**(M.M.KUMAR)
PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**